IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

CP No. 204(ND)/2017

SECTION: UNDER SECTION 241(1) OF THE	COMPANIES ACT, 2013
IN THE MATTER OF:	
Mr.Brij Bhushan	Petitioner
	reduoner
M/s Ashoka Pulp & Paper Pvt. Ltd.	l'Is
wis Ashoka Fulp & Faper FVt. Ltd.	Respondent
Sagn Andrewson C	Order delivered on 23.08.2017
Coram:	
R.VARADHARAJAN Hon'ble Member (Judicial)	
For the Petitioner : -	

ORDER

Ld. Counsel for Petitioner is present. Advocate who has put in his appearance for the Company and other respondents seek time for filing reply. Four weeks time is granted to file reply. An advance copy of the reply be served on the Ld. Authorized representative for the Petitioner. Petitioner will file rejoinder, if any, within a period of 3 weeks thereafter. Post the matter on 25.10.2017.

(R.VARADHARAJAN) MEMBER (JUDICIAL)

U.D.Mehta 23.8.2017

For the Respondent